

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1347

ANSWERED ON:02.08.2010

FINANCIAL ASSISTANCE TO FLOOD AND DROUGHT AFFECTED STATES

Singh Shri Radha Mohan

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the financial assistance provided to various flood and drought affected States including Bihar during the last three years and the current year, State-wise ;
- (b) whether some flood and drought affected States have made complaints for allocation of inadequate funds to meet the requirement during the said period;
- (c) if so, the details thereof, State-wise;
- (d) whether the Government proposes to allocate additional funds to the flood and drought affected States;
- (e) if so, the details thereof and the time by which the additional funds are likely to be released to those States; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) to (f): The Ministry of Rural Development is implementing various schemes in the rural areas such as the Mahatma Gandhi National Rural Employment Act (MGNREGA), Swarnjyanti Gram Swarozgar Yojana (SGSY), Indira Awaas Yojana (IAY) and Pradhan Mantri Gram Sadak Yojana (PMGSY). Under SGSY and PMGSY, there is no special fund to flood and drought affected areas.

The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand driven and not an allocation based programme. Funds are released under the scheme for implementation of the Act to the States in accordance with the labour demand. The details of the centre release of funds to drought affected states during the last three years and the current is at Annexure-I.

Indira Awaas Yojana (IAY) is being implemented in the rural areas of all States/UTs (except Delhi and Chandigarh) with the aim to provide financial assistance for construction of dwelling units for BPL families. Under the scheme, an amount of upto 10% of the district's annual allocation under IAY or Rs.70 lakh (including State share), whichever is higher, can be released for construction of houses, damaged due to flood, fire, riots, arson, etc. out of natural calamity component of IAY. For this purpose, the request is required to be sent by the State Government concerned to Ministry of Rural Development along with necessary details such as, nature and period of calamity, extent of damage, list of households whose houses have been damaged and State Government's commitment to provide State matching share immediately after receipt of Central share. A statement showing State-wise details of funds released under Natural Calamity Component of IAY to flood affected States during the last three years and current year is at Annexure-II.